

CASE NO.:
Appeal (civil) 7098 of 2001

PETITIONER:
GORDHAN SINGH

RESPONDENT:
RAMDULARI & ORS

DATE OF JUDGMENT: 24/01/2008

BENCH:
H.K. SEMA & LOKESHWAR SINGH PANTA

JUDGMENT:
JUDGMENT

O R D E R

CIVIL APPEAL NO. 7098 OF 2001

Having heard learned senior counsel for the appellant at length, we see no reason to interfere with the well-merited concurrent finding of facts recorded by the three courts. The appeal, being devoid of merit, is, accordingly, dismissed.